

ITEM NO.1 Court 8 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

IA 132263/2020, in Writ Petition(s)(Civil) No(s). 534/2020

BAJAJ ALLIANZ GENERAL INSURANCE COMPANY
PRIVATE LTD. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(IA No. 132263/2020 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 18-01-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Siddharth, AOR

For Respondent(s) Mr. Abhimanyu Tewari, AOR
Ms. Eliza Barr, Adv.

Mr. Sourav Roy, Dy. Adv. Gen./Adv.
Mr. Mahesh Kumar, Adv.
Mr. Sushant Yadav, Adv.
Mr. Prabudh Singh, Adv.
Mr. Leela Dhar Prajapat, Adv.
Ms. Devika Khanna, Adv.
Mrs. V.D. Khanna, Adv.
For M/s. Vmz Chambers, AOR

Ms. Deepanwita Priyanka, Adv.
Mr. Aniruddha P. Mayee, AOR

Ms. Mahika Varma, Adv.
Mr. Raj Kamal, AOR

Mr. Avijit Mani Tripathi, AOR
Mr. Shaurya Sahgay, Adv.
Ms. Tarini K Nayak, Adv.

Mr. Siddhesh Kotwal, Adv.
Ms. Ana Upadhyay, Adv.
Mr. Nirnimesh Dube, AOR

Mr. Chirag M. Shroff, Adv.
Ms. Abhilasha Bharti, Adv.
Mr. Sushant Dogra, Adv.

Mr. V.G. Pragasam, AOR
Mr. S. Prabhu Ramasubramanian, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 132263/2020 - APPROPRIATE ORDERS/DIRECTIONS

Issue notice.

M/s Abhimanyu Tewari, A.P. Mayee, Raj Kamal, Avijit Mani Tripathi, Nirnimesh Dube, Chirag M Shroff and V.G. Pragasam, learned counsel accept notice for respective respondents.

Remaining respondents be served through standing counsels.

We see from the service report of the writ petition that the State Governments have been served.

We have called upon learned counsel for the petitioner to submit a note to this Court of the slew of directions which she seeks to facilitate the process of disbursement of compensation as well as expediting the matter before the MACT in the conspectus of the judgments already passed by this Court and of the High Court referred to in the main petition.

Needful be done within ten days.

In case any of the respondents States have

reservation on any of the directions, they may be pointed out otherwise it will be presumed that those directions are in order and can be made by this Court.

We may note that as informed to us the system in pursuance to those directions is already substantively working in State Governments working in some States.

List on 10.02.2021.

We find that none appears for Union of India.

We call upon any of the law officers to assist us in the matter after perusing our order.

The office of the Solicitor General may be served for the said purpose.

(CHARANJEET KAUR)
ASTT. REGISTRAR-cum-PS

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR